

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 165/TD/2021

Subject : Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 91) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 for grant of Category 'I' licence for inter-State trading in electricity.

Date of Hearing : 12.10.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : SJVNL Limited

Parties Present : Shri Ashok Kumar, SJVNL
Shri Raj kumar, SJVNL

Record of Proceedings

Case was called out for virtual hearing.

The representative of the Petitioner submitted that the present Petition has been filed for grant of category 'I' inter-State trading licence in electricity for whole of India. The representative of the Petitioner further submitted that the requirements prescribed in the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 have been fulfilled.

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit audited special balance sheet along with schedules and notes to the accounts as on any date falling within 30 days immediately preceding the date of making the application within two weeks.

3. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**